

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

17.01.2014

MA 291/00010/2014 (OA No.736/2013)

Mr. Arvind Chawla, Counsel for applicant.

Heard. The MA for restoration is allowed. The OA is disposed of by a separate order.

Anil Kumar

(Anil Kumar)
Member (A)

✓

(Dr. K.B. Suresh)
Member (J)

ahq

*Arvind Chawla
17/1/14*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

ORIGINAL APPLICATION No. 736/2013

Jaipur, the 17th day of January, 2013

CORAM :

HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Hari Ram son of Surja Ram, aged about 40 years, resident of Village and Post Office Kasimpura, Tehsil & District Jhunjhunu.

... Applicant
(By Advocate: Arvind Chawla)

Versus

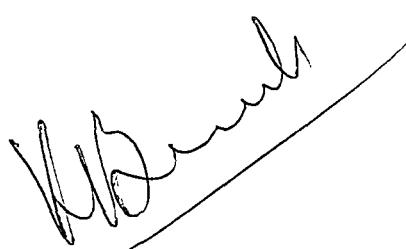
1. Union of India through its Secretary, Ministry of Railway, New Delhi.
2. The General Manager (Central Railway) Mumbai, 1st Floor, Goods Shed, Wadi Bunder, P.O. Mello Road, Mumbai 400010.
3. Assistant Personnel Officer, Railway Recruitment Cell, Central Railway, Office of the Chief Project Maher (Conv) 1st Floor, Goods Shed, Wadi Bunder, P.O. Mello Road, Mumbai 400010.

... Respondents
(By Advocate: -----)

ORDER

PER HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER

Heard. We find that this OA will lie within the territorial jurisdiction of Bombay Bench of the Central Administrative Tribunal. Therefore, the Registry is directed to return back the OA to the applicant so that the applicant can file it before the appropriate Court within a period of one month. The time taken in filing this OA will also be exempted for limitation purpose.



2. Accordingly, the OA is dismissed. No costs.

Anil Kumar

(Anil Kumar)
Member (A)

K.B. Suresh

(Dr. K.B. Suresh)
Member (J)

AHQ